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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/362/2018

Date of Order: 02.04.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Amaresh Chowdhury
Vs.
Eastern Railway

For the Applicant : Mr. P.C. Das, Counsel

For the Respondents : Mr. S. K. Das, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Mr. P.C. Das, Id. Counsel appears for the applicant and Mr. S.K. Das, Id.

Counsel appears for the respondents.

2. The applicant has approached before this Tribunal under Section 19 of the
Administrative Tribunals Act, 1985 seeking the following relief:

"8(a) An order directing the respondent no. 4 to refund the Security
Deposit amount along with interest accrued thereon till the actual
payment;

(b) An order directing the respondent no. 4 to consider the
representations made by the applicant within a time bound manner;

(c) To produce all records pertaining to the instant original
application;

(d) Costs;

(e) Any other or further order or orders or direction as your
Lordships may deem fit and proper."

3. The brief fact of the case as narrated by the Id. Counsel for the applicant is
that the applicant joined his service on 20.06.1978 as Assistant Booking Clerk in
Eastern Railway, Howrah Division and at the time of joining he deposited a sum of
Rs. 500/- as a statutory Security Deposit which would be refunded after



retirement with accrued interest. The applicant retired on superannuation on 31.01.2015 and after retirement he made representation for refund of the said security deposit along with interest. But despite representation and demand justice, the respondent authority, particularly, respondent no. 4 neither refunded the said security deposit along with interest nor replied anything till date. Hence he has approached before this Tribunal in the present OA.

4. At the outset while moving the matter, Id. Counsel appearing on behalf of the applicant submitted that he will be satisfied if a direction is given to the respondent authority to dispose of the pending representation of the applicant dated 31.01.2017 within a time bound manner.

5. By accepting the prayer of the Id. Counsel for applicant and without going into the merits of this case, I hereby dispose of the OA by directing the respondents authority to consider and dispose of the representation of the applicant within a period of 3 months from the date of receipt of this order by passing a reasoned and speaking order. The decision so arrived shall be communicated to the applicant forthwith.

6. It is needless to say that if the applicant is entitled to, the benefits to be extended within a further period of one month.

7. The OA is therefore disposed of. No order as to costs.



(Manjula Das)
Member (J)

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